## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3280 ANSWERED ON:30.11.2010 SEDITIOUS SPEECH ON KASHMIR ISSUE

Botcha Lakshmi Smt. Jhansi;Hegde Shri Anant Kumar;Mohan Shri P. C.;Pandurang Shri Munde Gopinathrao;Sharma Shri Jagdish;Tewari Shri Manish;Verma Shri Sajjan Singh

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the organisations called 'Committee for the Release of Political Prisoners' had applied for permission to hold a convention on Kashmir-Azadi: The Only Way, in New Delhi recently;
- (b) if so, the details thereof;
- (c) if not, the reasons why the convention was allowed to be held;
- (d) whether the speeches delivered at the convention were in violation of the law and liable to attract provisions relating to Sedition and Unlawful Activities (Prevention) Amendment Act;
- (e) if so, the details thereof; and
- (f) the action taken by the Government in this regard?

## **Answer**

## MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN)

- (a) to (c): No, Madam. No permission was sought by the organizers as permissions are sought only for cultural programmes and performances and not for conferences or seminars.
- (d) to (f): A petition under Section 156(3) of CrPC has been filed in the Court on 01.11.2010 seeking registration of a case u/s 124A/121/153A, 153B, 504, 505, 295 of IPC and Section 13 of Unlawful Activity Prevention Act, 1967 against Shri S.A.S. Geelani, Ms. Arundhati Roy, Dr. Sheikh Showkat Hussain and Shri S.A.R. Geelani who delivered speeches at the seminar organized by Committee for release of Political Prisoners (CRPP) on 21.10.2010 at LTG Auditorium, Copernicus Marg, New Delhi. The matter is sub-judice.